

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOVEREIGN DEVELOPERS AND INFRASTRUCTURE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SOVEREIGN DEVELOPERS AND INFRASTRUCTURE LIMITED
2.	Date of incorporation of corporate debtor	21 st April, 2006
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 2013/ Registrar of Companies-Bangalore.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202KA2006PLC039072
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 16, 2nd Floor Jaladarshini Layout, New BEL Road, Bangalore - 560 054, Karnataka, India.
6.	Insolvency commencement date in respect of corporate debtor	16 th July, 2019
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process, which is 12 th January, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name - Guru Prasad Makam Registration No: IBBI/IPA-IBBI/IPA-001/IP-P00932/2017-2018/11550
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - Guru and Jana, Chartered Accountants, No. 41, Patalamma Temple Street, Near South End Circle, Basavanagudi, Banagalore - 560 004, Karnataka, India. E-Mail ID: irp@gurujana.com



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sovereign Developers and Infrastructure Limited on 16th July 2019.

The creditors of Sovereign Developers and Infrastructure Limited, are hereby called upon to submit their claims with proof on or before 30th July 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Note 1: Since the interim resolution professional is not able to ascertain Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, the details of the same along with Authorised Representative of creditors has not been updated in this public announcement. As and when the same is ascertained, it will be intimated to authorities.

Name and Signature of Interim Resolution Professional :


Guru Prasad Makam



Date and Place

: 18th July 2019, Bengaluru.